CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 177/MP/2024 along with IA No. 43/2024

Subject	:	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent, SLDC in computing the Deviation and Settlement Mechanism charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 and Respondent's failure to rectify the same.
Petitioner	:	Tadas Wind Energy Private Limited (TWEPL)
Respondent	:	Karnataka Power Transmission Corporation Limited and Ors.
Date of Hearing	:	**6.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aditya Narayan, Advocate, TWEPL Ms. Shweta Shrimal, Advocate, TWEPL Shri V M Kannan, Advocate, KPTCL Shri Shabaaz Hussain, Advocate, KPTCL Ms. Stephania Pinto, Advocate, KPTCL Ms. Harimohana N, Advocate, KPTCL Ms. Diksha Pherwani, Advocate, KPTCL Shri Mayank Singh, Advocate, KPTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition had been filed seeking appropriate Orders including (a) quashing the unlawful demands raised by the Respondent-SLDC for the DSM charges, and (b) directing the Respondent-SLDC to compute the DSM charges at the point of interconnection and not at the feeder points of the Respondent's generating station, as is currently being done; (c) to declare that the Respondent's insistence on payment of DSM charges for the months of August, September and October 2023 as a pre-condition for issuance of NOC for April 2024 and subsequent months, is contrary to law and liable to be set aside.

2. The learned counsel for the Respondent, KPTCL, submitted that no notice had been issued in the matter as on date and therefore, requested the Commission to issue notice to enable the completion of pleadings in the matter.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

(a) Issue notice on maintainability.

(b) The Respondents to file their replies on maintainability, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter

4. The Petition, along with the IA, will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)